733 Government SRAVANA 25, Scruants (Ban on Service after Retirement) Bill

with respect to the use of eyes of deceased persons for therapeutic purposes."

The motion was adopted.

भी नवल प्रभाकर : मैं इस बिल को पेश करता हूं।

INDIAN PENAL CODE (AMEND-MENT) BILL*

(Amendment of sections 324 and 326 and insertion of new sections 324A and 326A) by Shri C. K. Bhattacharyya.

Shri C. K. Bhattacharyya (Raiganj): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri C. K. Bhattacharyya: I introduce the Bill.

GOVERNMENT SERVANTS (BAN ON SERVICE AFTER RETIRE-MENT) BILL*

by Shri R. G. Dubey

Shri R. G. Dubey (Bijapur North): Sir, I beg to move for leave to introduce a Bill to enforce ban on employees of the Government of India from entering into service in private undertakings after their retirement.

SRAVANA 25, 1885 (SAKA) Delivery of Books 734 Service after and Newspapers (Public Bill Libraries) Amendment Bill

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to enforce ban on employees of the Government of India from entering into service in private undertakings after their retirement."

The motion was adopted.

Shi R. G. Dubey: I introduce the Bill.

Dr. Ranen Sen (Calcutta East): Do not withdraw it now!

14·33 hrs.

DELIVERY OF BOOKS AND NEWS-PAPERS (PUBLIC LIBRARIES) AMENDMENT BILL

(Amendment of section 2) by Shri C. K. Bhattacharyya.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri C. K. Bhattacharyya on the 3rd May, 1963:—

"That the Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954 be taken into consideration."

The time allotted was one hour. There are still fifty-five minutes left; five minutes have been taken.

Shri C. K. Bhattacharyya: Sir, let me recapitulate briefly what I had said. This Bill is intended to amend the Delivery of Books and Newspapers Act. Under that Act the publishers of newspapers and books are under an obligation to submit to the Government certain number of copies of what they publish. What I want is

*Published in the Gazette of India Extraordinary Part II, Section 2, dated 16-8-63.